

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:529

ANSWERED ON:28.07.2010

UNION CARBIDE WASTE

Abdulrahman Shri ;Angadi Shri Suresh Chanabasappa;Gowda Shri D.B. Chandre;Kanubhai Patel Jayshreeben;Khaire Shri Chandrakant Bhaurao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government had smuggled out 40 tonnes of toxic waste from Union Carbide factory to another destination;
- (b) if so, the details thereof and the reasons for having not cleared the toxic waste in a proper manner but shifted to another place;
- (c) whether the Government is taking any steps to clear the toxic waste from its present site where it had been shifted ; and
- (d) if so, the details thereof and the time by which it would be cleared not affecting the people and environment?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (d) No, Sir. The High Court of Madhya Pradesh vide its order dated 30th March, 2005 constituted a Task Force under the Chairmanship of Secretary(Chemicals & Petrochemicals) for removal of toxic wastes from the former Union Carbide Plant site and surrounding areas in Bhopal. The Task Force in its meeting held on 16th October, 2006 decided , on the basis of recommendation of a Technical Sub-Committee to dispose of 39.6 MT of lime sludge at secured landfill at Treatment , Storage and Disposal Facility (TSDF) at Pithampur and 346 MT of toxic wastes by incineration. Accordingly, the Government of Madhya Pradesh was asked to dispose 39.6 MT of lime sludge at the secured landfill at TSDF, Pithampur .